BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

CIRCUIT SITTING AT PORT BLAIR

PPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT

O. A. No. 39/M of 2016

Shri. Dilip kumar Das
 S/o Shri Radhika Mohan Das
 R/o Laxmi Pur ,Diglipur ,
 North Andaman
 Aged about 39 years,
 Presently working as
 Bus Conductor on daily rated basis,
 STS unit Diglipur
 Under Directorate of Transport,
 A & N Administration,
 Port Blair

2. Shri. Sanjay Kumar Kullu,
S/o Shri. Silvanus Kullu
R/o Kamraj Nagar
Port Blair Tehsil,
South Andaman,
Aged about 33 years,
Presently working as
Bus Conductor on daily rated basis,
Bus Terminus Port Blair
Under Directorate of Transport,
A & N Administration,
Port Blair

Shri. Jailer Sunder
 S/o Shri. Muthu swamy
 R/o Pather Gudda
 Port Balir Tehsil
 South Andaman

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Sufue

Aged about 32 years,
Presently working as
Bus Conductor on daily rated basis,
Bus Terminus Port Blair
Under Directorate of Transport,
A & N Administration,
Port Blair

4. Shri. Apandulal Das
S/o Shri. Late Dhirendra Das
R/o Aerial Bay
North Andaman,
Aged about 37 years,
Presently working as
Bus Conductor on daily rated basis,
STS Unit Rangat,
Under Directorate of Transport,
A & N Administration,
Port Blair

....Applicant

-Versus-

- The Union of India,
 Ministry of Road Transport & Highways,
 Service through the Secretary,
 Parivahan Bhavan,
 New Delhi 100001.
- The Lt. Governor,
 Raj Niwas,
 A & N Islands
 Port Blair 744101
- The Chief Secretary,
 A & N Administration,
 Port Blair 744101

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of the

4. The Secretary –Cum- Director
Directorate of Transport,
A& N Administration,
Port Blair - 744101

5. The Deputy Director,
Directorate of Transport,
Andaman & Nicobar Administration
Port Blair -744101

.... Respondents

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No.O.A.351/00039/2016

Date of order: 29.03.2017

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member

Hon ble Mrs. Minnie Mathew, Administrative Member

For the applicants

: Mr. R. Kumar, counsel

For the respondents : None

ORDER

Per Mr. A.K. Patnaik, J.M.

Heard Mr. R. Kumar, ld. counsel for the applicants. None appears for the respondents.

- 2. Mr. R. Kumar, ld. counsel for the applicants wants to withdraw this O.A. and prays for liberty to file separate Original Applications for each applicant in this O.A.
- 3. Liberty is granted to the applicants to file separate original applications in this matter, if they so desire. The O.A. is disposed of as 'withdrawn'. No cost.

(Minnie Mathew) Administrative Member (A.K.Pamaik) Judicial Member

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